

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-69/2004/11253 /A

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Smti. Rousan Ara Rahman,  
District & Sessions Judge,  
Karimganj.

Dated Guwahati, the 27<sup>th</sup> November, 2024.

Sub:- **Earned leave.**

Ref:- Your letter No. JKD/2024/7062 Dtd. 21.11.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **9 (nine) days of earned leave w.e.f. 03.12.2024 to 11.12.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 01.12.2024 till the morning of 12.12.2024.** Further, you may hand over the charge of your Court and office to the Addl. District & Sessions Judge, Karimganj and in her absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-69/2004/11254-11255/A, dated 27.11.2024**  
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the application in prescribed format is enclosed herewith)
2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

